

(c) whether a number of representation have been received against regularisation of cases of power of attorney on exorbitantly high rates; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The DDA had opened a scheme of regularisation of transaction of general power of attorney during May, 89 to March, 90. Under this scheme sale permission was granted in 248 cases in respect of built up residential plots and a sum of Rs. 10,74,24,648 was received towards payment of 50% unearned increase charged for regularisation of such transactions.

(c) and (d) The information is being collected and will be laid on the Table of the Sabha.

#### **Out of turn allotment of Government Accommodation**

1635. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government servants allotted residential accommodation, type-wise, in Delhi on out of turn basis from January, 1990 to March, 1991;

(b) the specific grounds for making out-of-turn allotments;

(c) the total number of requests received during the above period; and

(d) the number of cases for out-of-turn allotment rejected during the above period and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The number of Government servants allotted residen-

tial accommodation out of turn during January, 1991 to March, 1991 is as follows:

Type A—	215
Type B—	287
Type C—	299
Type D—	136
Type E—	118
Type Spl.	19
Hostel	— 20
Total	— 1094

(b) Ad-hoc (out-of-turn) allotments are made in relaxation of the Allotment of Govt. Residence (General Pool in Delhi) Rules, 1963 as per SR-317-B-25. These are given inter alia, to the following categories of Government servants:

- (i) Wards and spouses of retiring/deceased allottees;
- (ii) Physically handicapped persons;
- (iii) Patients suffering from specified diseases like T.B., Cancer, etc.
- (iv) Personal staff of certain VIPs like Ministers, Judges of the Supreme Court, Dy. Chairman, Planning Commission, etc.
- (v) Key personnel in the Prime Minister's Office;
- (vi) Cases in which requests on compassionate and other grounds are received.

(c) and (d) No such separate statistics is maintained.

#### **Clinical photographic department in L.N.J.P. Hospital, Delhi**

1636. SHRI ROSHAN LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the hospital authorities of Lok Nayak Jai Prakash Nara-